

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA Nos. 4935/Del/2017; 7410/Del/2017; 3033/Del/2018; 3034/Del/2018;  
514/Del/2019; 515/Del/2019 & 7892/Del/2019  
Assessment Years : 2010-11; 2011-12; 2012-13; 2013-14; 2013-14;  
2014-15 & 2015-16**

<b>BHARTI AIRTEL LTD. BHARTI CRESCENT 1, NELSON MANDELA ROAD, VASANT KUNJ, PHASE-II, NEW DELHI (PAN: AAACB2894G) (Appellant)</b>	<b>Vs. ACIT, CIRCLE 4(2), NEW DELHI          (Respondent)</b>
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Appellant by : Ms. Deepashra Rao, Advocate & Shri  
Suhit Aggarwal, AR.

Respondent by : Shri Jagdish Singh Dahiya, Senior DR.

Date of hearing : **24.07.2020**

Date of pronouncement : **24.07.2020**

**ORDER****PER KN CHARY, JM :**

These appeals by the assessee for the assessment years 2010-11 to 2015-16 respectively are directed against the separate orders of learned CIT(A), New Delhi

2. The learned counsel for the assessee, vide emails dated 13<sup>th</sup> July 2020, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 24<sup>th</sup> July, 2020.

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

Sd/-

**(K.N. CHARY)**  
**JUDICIAL MEMBER**

SRB

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1. Appellant : **BHARTI AIRTEL LTD., BHARTI CRESCENT 1, NELSON  
MANDELA ROAD, VASANT KUNJ, PHASE-II, NEW DELHI**
2. Respondent : **ACIT, CIRCLE 4(2), NEW DELHI**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar